

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**APPEAL NO. 190 OF 2015 &
IA NO. 324 OF 2015**

Dated: 26th November, 2015

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:-

M/s. Maithon Power Ltd.

.... Appellant (s)

Versus

West Bengal Electricity Regulatory Commission & Anr.

.... Respondent (s)

Counsel for the Appellant(s)

: Mr. Amit Kapur
Mr. Vishal Anand
Ms. Janmali

Counsel for the Respondent(s)

: Mr. C.K. Rai
Mr. Paramhans for R-1

ORDER

Learned counsel for the respondent seeks three weeks time to file reply. He may file the same on or before 17.12.2015 after serving copy on the other side. Thereafter, rejoinder, if any, may be filed on or before 31.12.2015 after serving copy on the other side.

List the matter on **14.01.2016**.

**(I.J. Kapoor)
Technical Member
ts/dk**

**(Justice Ranjana P. Desai)
Chairperson**